

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 134**  
**(IB)-771(PB)/2018**

**IN THE MATTER OF:**

Capri Global Capital Ltd

.... Petitioner/Applicant

v.

Value Infratech India Pvt. Ltd.

.... Respondent

**Order Under Section 60(5) of Insolvency & Bankruptcy Code**

**Order delivered on 19.07.2022**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant:

Mr. Sanjay Kumar Singh, Adv.

For the Financial Creditor:

Mr. Saurabh Kalia, Mr. Chaitanya Bansal, Advs.

For the IRP:

Mr. Gaurav Katiyar, IRP with

Mr. Rishabh Jain, Adv.

**ORDER**

**IA-3280/2022**



Notice of the application to the non-applicant.

List the matter for physical hearing on 12.08.2022.

**IA-2811/2022**

List the matter for physical hearing on 12.08.2022.

  
  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

  
  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**